THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) and (d) The public sector oil marketing companies (OMCs) make efforts to issue Letters of Intent (LOIs) to the dealers-select for outlet dealerships, as per schedule. In spite of that, on occasion, delays occur in the issue of LOIs because of complaints, court cases, etc., received against the selections, and consequent enquiry into the complaints, etc. However, in respect of 'A' site (company-owned) retail outlets, where land has already been acquired by the companies pending selection of dealers, oil companies usually take action to set up the retail outlets and start the operation in order to avoid loss through keeping facilities idle, as also to ensure that consumers do not suffer. Such outlets are operated by the oil marketing companies on a company-owned-company-operated/ad *hoc* basis till pre-ailotment formalities are over and the OMCs are in a position to hand over such outlets to the selected dealers.

(b) and (c) Though Hindustan Petroleum Corporation Limited selected a dealer in the month of July, 2004 for their proposed retail outlet dealership at Nawabganj, Bareilly, they could not issue the LOI to the dealer-select because of complaints received in the matter. The issue of the LOI in this case will depend on the outcome of the enquiry into the complaints and the decision taken by the competent authority.

## Tax and duty paid by oil companies

1277. SHRI CHITTABRATA MAJUMDAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the Central taxes and duties paid by public sector oil companies during the last three years;

(b) the dividend paid by them to Government during the last three years; and

(c) the cess paid by ONGC and OIL during the last three years and the share of cess utilised by petroleum sector during these years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) and (b) The details of total contribution to the Central Exchequer, including dividend, by the oil PSUs during the last three years are given in the Statement (See *below*).

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(c) The amount of cess paid by ONGC and OIL during the last three years is given below:

		(Rs. in crore)	
Year	ONGC	OIL*	
2001-02	2087.30	287.10	
2002-03	4035.36 .	502.86	
2003-04	4015.77	534.96	

\*These figures are exclusive of cess collected by the Central Government from Joint Venture Companies/Private Companies.

During the last three years, the Oil Industry Development Board (OIDB) has not been allocated any funds out of the cess collected by the Central Government.

## Statement

The details of contribution to the Central Exchequer by oil PSUs during the last three years

			(Rs. in crore)
Contribution to Central Exchequer*	2001-02	2002-03	2003-04
Customs duty	7440	7953	9552
Cess	2532	5213	4766
Excise duty-	25481	32964	35364
Royalty	1660	1738	1620
Corporate Tax	5791	10249	10038
Dividend	3090	5806	6320
Tax on Dividend	176	269	1110
Others (includes service tax)	433	403	425
TOTAL:	46603	64595	69195

\*Data as provided by oil companies.

## Duty drawback on crude import

1278. SHRI CHITTABRATA MAJUMDAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: